

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1719**  
ANSWERED ON 29.07.2021

**INTER-LINKING OF MAHADAYI AND MALAPRABHA RIVERS**

1719. SHRI PRAJWAL REVANNA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Union Government has received any proposal from the Government of Karnataka for completion of inter-linking of Mahadayi and Malaprabha river basins and settlement of disputes between Goa and Karnataka on sharing of water, if so, the details thereof;
- (b) whether there is any possibility of out-of-court/ tribunal settlement of Mahadayi river dispute between Goa and Karnataka, if so, the details thereof;
- (c) whether the Union Government is planning to inter-link Mahadayi river with Malaprabha river basin where surplus water of Mahadayi river is flowing to ocean on the other hand Dharwad, Gadag, Bagalakot districts of Karnataka are facing severe water crisis and if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR JAL SHAKTI & FOOD PROCESSING INDUSTRIES

(SHRI PRAHLAD SINGH PATEL)

(a) & (b) No such proposal for inter-linking of Mahadayi and Malaprabha River basins have been received by the Central Government from the Government of Karnataka. Further, for adjudication of water disputes relating to Mahadayi River between the States of Goa, Maharashtra and Karnataka, the Government of Goa had sent a request to the Central Government in July, 2002 under section 3 of the Inter-State River Water Disputes (ISRWD) Act, 1956. As per the provisions of the Act, efforts were made by the Central Government to resolve the issue by negotiation at various levels. However, the issue could not be resolved through negotiation. Subsequently, the Central Government constituted Mahadayi Water Disputes Tribunal (MWDT) in November, 2010 under Section 4 of the ISRWD Act, 1956, for adjudicating dispute between the States of Goa, Maharashtra and Karnataka.

The Tribunal submitted its report under section 5(2) of the Act to the Central Government on 14.08.2018. Subsequently, the States of Goa, Karnataka and Maharashtra and the Central Government filed further references under section 5(3) of the Act before the Tribunal.

The States of Maharashtra, Karnataka and Goa have filed Special Leave Petitions (SLPs) against the report of the Tribunal dated 14.08.2018, which are subjudice in the Hon'ble Supreme Court. As per Hon'ble Supreme Court's order dated 20.02.2020 in Interlocutory Application (I.A.) No. 109720/2019 filed by the State of Karnataka in SLP No.33018/2018, the Central Government has published the report of the Tribunal dated 14.08.2018 in the Gazette of india vide Notification dated 27.02.2020 subject to the outcome of the SLPs.

(c) No, there is no such plan currently under consideration of the Central Government.

\*\*\*\*\*